

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 274 of 2020

IN THE MATTER OF:

Amit Bharana **...Appellant**

Vs.

**Gian Chand Narang,
Resolution Professional for Apex Buildsys Ltd.** **...Respondent**

Present: For Appellant: - Mr. Gaurav Mitra, Ms. Shriya Raychaudhuri and Mr. Apoorv Agarwal, Advocates.

For Respondent: - Mr. Arun Kathpalia Senior Advocate with Mr. Abhishek Anand, Advocate for R1.

With

Company Appeal (AT) (Insolvency) No. 291 of 2020

IN THE MATTER OF:

Nitin Sharma & Ors. **...Appellants**

Vs.

**Gian Chand Narang,
Resolution Professional for Apex Buildsys Ltd.** **...Respondent**

Present: For Appellant: - Mr. Gaurav Mitra, Ms. Shriya Raychaudhuri and Mr. Apoorv Agarwal, Advocates.

For Respondent: - Mr. Arun Kathpalia Senior Advocate with Mr. Abhishek Anand, Advocate for R1.

Contd/-.....

O R D E R
(Through Virtual Mode)

11.08.2020— Further arguments have been advanced by Mr. Gaurav Mitra, learned counsel for the Appellant. However, the hearing could not be concluded.

List the appeal 'for further hearing' on 26th August, 2020 at 12.00 noon.

It is made clear that the arguments will be concluded on the next date of hearing. Learned counsel for the parties may file short written submissions, not exceeding three pages, along with compilation of the Judgments.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)

[V.P. Singh]
Member (Technical)

Ar/G